

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110

CP (IB) No. 211/Chd/Chd/2022

IN THE MATTER OF:

Intec Capital Ltd.

...Petitioner

Vs.

Bhavika Goyal

...Respondent/ Personal Guarantor

Under Section: 95(1), IBC, 2016

Order delivered on 16.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Dhruv Parwal, Advocate

For the RP : Ms. Pridhi Singla, Advocate

ORDER

It is seen that there is no representation on behalf of the respondent despite last opportunity granted on the last date of hearing. It seems that personal guarantor is not interested to file the objections, therefore, personal guarantor is proceeded ex-parte.

It is stated by learned counsel for the petitioner that he does not want to file objections against the report under Section 99 of the Code. List the matter on 30.05.2024.

-Sd-
(L. N. GUPTA)
MEMBER (T)

-Sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM